

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-721(PB)/2018

IN THE MATTER OF:

Nikhil Mehta & Sons (HUF) & Ors. Applicants

v.

MVL Ltd. Respondent

Order under Section 7

Order delivered on 13.06.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Mr. Varun Kathuria, Advocate

For the Respondent:

ORDER

Notice to show cause to the respondent returnable on 25.07.2018 be issued as to why the petition be not admitted.

Process dasti only.

Additionally, service may be effected through the legal firm namely PSP Legal, C-38, LGF, Panchsheel Enclave, New Delhi-110017 who has been appearing for the Corporate Debtor in the other matter namely (IB)-315(ND)/2017 as per the statement made by the learned counsel for the petitioner.

List for further consideration on 25.07.2018.

- Sd/-

(M.M.KUMAR)
PRESIDENT

- Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)